

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

**O.A. No. 17/2022**

**IN THE MATTER OF:**

D.S. Katara & Anr

...Applicants

VERSUS

Govt of NCT of Delhi & Ors.

.....Respondents

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*Pankaj Kumar*

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Through



Nandadevi Deka  
Counsel for DDA

B-20, First Floor, Nizamuddin East,  
New Delhi-110013

Ph. No.: 8130788166

Email: [ndeka@nddchambers.co.in](mailto:ndeka@nddchambers.co.in)

Date: 10. 05. 2024

Place: New Delhi



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

O.A. No. 17/2022

**IN THE MATTER OF:**

D.S. Katara & Anr

.....Applicants

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Govt of NCT of Delhi & Ors.

.....Respondents

**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT/ DDA  
IN THE CAPTIONED O.A.**

**MOST RESPECTFULLY SHOWETH:**

I, Er. Pankaj Verma, aged 37 years, S/o Late Ram Kewal Prasad, designated as *Superintending Engineer of DDA*, Office at SCC-2, Sector D-3 & 4, Vasant Kunj, do hereby solemnly affirm and state on oath as under:

1. That I am presently working as *Superintending Engineer* of Respondent/ DDA and as such I am duly authorized and competent to affirm the present affidavit on behalf of Delhi Development Authority.
2. That the instant affidavit has been drafted under my instructions, and I say that the facts therein are based upon case records which I believe to be accurate to the best of my knowledge and belief.

3. It is submitted that the Hon'ble Tribunal vide order dated 12.01.2024 has taken cognizance of the detailed compliance report dated 09.01.2024 filed by Respondent /DDA underlining steps taken by the latter to



*Pankaj Verma*

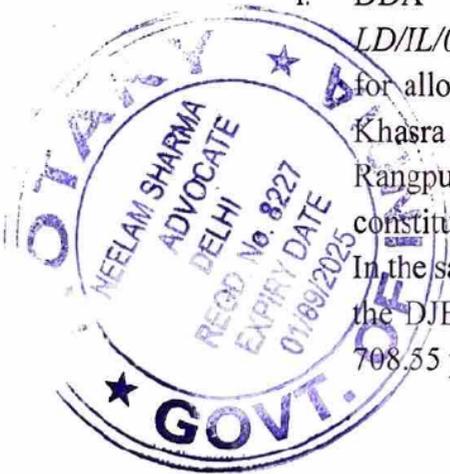
address issues pertaining to the captioned O.A. However, vide the same order, the Hon'ble Tribunal directed Respondent /DDA to file a fresh compliance report by incorporating the following compliances:

- i. The Vice Chairman (DDA), Commissioner (MCD), District Magistrate (South) Delhi, and the Chief Executive Officer (DJB) are directed to depute officers to convene a meeting, consider all relevant aspects, and propose remedial measures regarding the construction of STP and the sewerage system connected to it.
- ii. Details of already constructed STP (date of construction, cost of construction, and present functional status).
- iii. Details of litigation pending in low-line DDA Land (earlier referred to as pond).

**Details of Minutes of Meeting dated 06.05.2024 comprising officers of DDA, DJB, DPCC and MCD.**

4. That in compliance with the order dated 12.01.2024, a meeting dated 06.05.2024 was held in the office of Superintending Engineer/SCC-2, DDA, with the officers of DJB, DPCC and MCD, wherein the following points were discussed:

- i. DDA has issued a letter bearing no. LD/IL/0001/2022/GOVT/32-IL-III/1242 dated 15.01.2024 for allotment of land measuring 12208.57 Sqm to DJB at Khasra Nos. 1225/2, 1228/2, 1230/2 & partly 1231 at Rangpuri and Mahipalpur area under Bijwasan constituency (AC-36), Delhi, for the construction of STP. In the said letter, *inter alia*, the Respondent/DDA intimated the DJB to make the provisional payment of land @ Rs. 708.55 per acre to finalise the land allotment process.



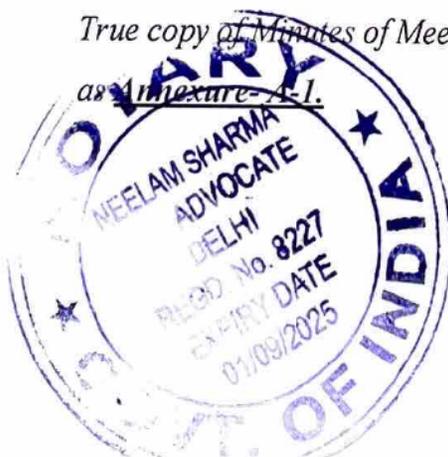
*Neelam Sharma*

During the meeting, the DJB Officials informed that the request for the required payment had already been sent to the higher authorities of DJB for approval. Once approved, the payment for land will be made on a priority basis. The DJB officials also informed that after the construction of STP, the STP-treated water will be used to maintain green areas in South Delhi, including plantations and water bodies.

- ii. If any unclaimed C&D waste/malba is found dumped, the land-owning agency may dispose of it at MCD-approved C&D waste sites at Sec-17, Dwarka, and Bakkarwala.
- iii. MCD will check the discharge of sewage water or polluted water coming from unauthorized factories, if any, from Tarachand Colony or K-Block, Mahipalpur, and may also impose necessary penalties.
- iv. It was discussed that the Irrigation & Flood Control Department, Delhi, and DSIIDC are the concerned agencies for the unauthorized colony to develop roads and drains. Therefore, sewage discharge from the unauthorized colony must be checked by the concerned Departments (I & FC and DSIIDC). In view of the above, these agencies shall be made parties in the current matter for an effective solution to the discharge of sewage water.
- v. The concerned departments, i.e., I&FC and DSIIDC, must explore the construction of the septic tank so that further discharge of sewage can be effectively checked in the water-logged areas behind E-2, Vasant Kunj until the DJB constructs the STP.

*True copy of Minutes of Meeting dated 08.05.2024 is enclosed herewith*

*as Annexure-A-I.*



*Neelam Sharma*

*True copy of land allotment letter dated 15.01.2024 from DDA to DJB for the construction of STP is enclosed herewith as Annexure-A-2.*

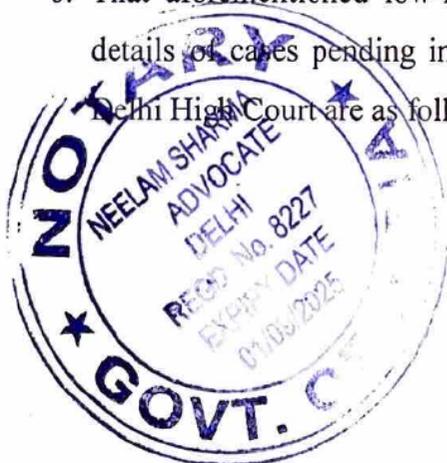
**Compliance pertaining to providing details of already constructed STP (date of construction, cost of construction, and present functional status).**

5. That the Respondent/ DDA, in compliance with the order dated 12.01.2024 of this Hon'ble Court has sent an email dated 18.04.2024 to its Electrical Division to furnish the details pertaining to STP (date of construction, cost of construction, and present functional status). Pursuant thereto, the Electrical Division responded to the aforementioned mail by an email dated 29.04.2024 and informed that the STP is fully operational and is in working condition, but they do not have the details pertaining to the date and cost of construction of STP, therefore the Electrical Division forwarded the mail to the concerned division i.e. Civil Division for furnishing such details, however the said details are not yet available with us. The Respondent/DDA undertakes to provide the details as soon as they are received from the concerned division.

*True copies of emails dated 18.04.2024 & 29.04.2024 are enclosed herewith as Annexure-A-3 (Colly).*

**Compliance pertaining to details of litigation pending in low-lying DDA Land (earlier referred to as pond).**

6. That aforementioned low-lying area is subject to litigation, and the details of cases pending in the Hon'ble Supreme Court and Hon'ble Delhi High Court are as follows:



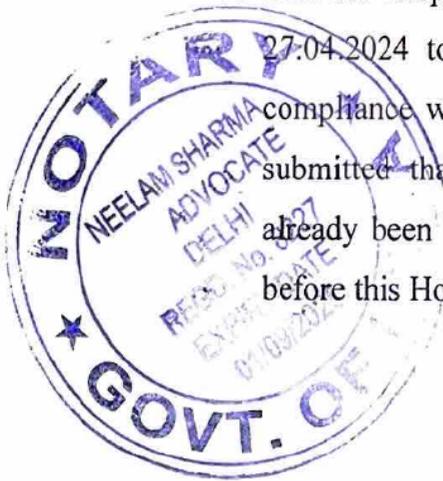
*Neelam Sharma*

S.No	Case Title	Khasra No	Pending in
1.	Daya Singh V/S GNCTD W.P. (C) No- 11464/2015	1272,1273	High Court
2.	Amit Goel V/S UOI SLP No 15601/2020	1289,1290	Supreme Court
3.	Renu Goel V/S UOI SLP No 14253/2020	1289,1290	Supreme Court
4.	Amrit Pal Singh Randhawa V/S GNCTD W.P. (C) No. 163 of 2016	1289,1290	High Court
5.	Neena Goel V/S GNCTD W.P. No 164 OF 2016	1289,1290	High Court

*True copies of litigation pending before the Hon'ble Supreme Court and Hon'ble Delhi High Court pertaining to low-line DDA Land are enclosed herewith as Annexure-A-4 (Colly).*

**The compliance Report dated 27.04.2024 pertaining to directions issued by this Hon'ble Tribunal in the captioned O.A. has been submitted to DPCC.**

7. That the Respondent/DDA has submitted the Compliance Report dated 27.04.2024 to DPCC, mentioning all the measures it had taken in compliance with the directions passed by this Hon'ble Tribunal. It is submitted that the said measures taken by Respondent/DDA have already been incorporated in the previous Compliance Affidavit filed before this Hon'ble Tribunal, but since the Respondent/DDA could not



*Sanjay Verma*

submit the report to DPCC before the previous hearing in the captioned O.A, therefore the Respondent/DDA has submitted the compliance report to DPCC after the last hearing and the same is incorporated in the present Compliance Affidavit for the purpose of record.

*A true copy of the Compliance Report dated 27.04.2024 submitted by Respondent/DDA to DPCC is enclosed herewith as Annexure-A-5.*

8. That in light of the aforesaid, Respondent /DDA has complied with the directions of this Hon'ble Tribunal in the captioned O.A.

*[Signature]*  
10/05/2024

**DEPONENT**

अधीक्षण अभियंता  
SUPERINTENDING ENGINEER  
दक्षिणी सिविल परिमंडल-2, डीडीए  
Southern Civil Circle-2, DDA

**VERIFICATION**

10 MAY 2024

10 MAY 2024

Verified at New Delhi on this \_ day of May 2024 that the contents of the above counter affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

*I identified the deponent who has signed in my presence*

*[Signature]*  
10/05/2024

**DEPONENT**

अधीक्षण अभियंता  
SUPERINTENDING ENGINEER  
दक्षिणी सिविल परिमंडल-2, डीडीए  
Southern Civil Circle-2, DDA



**TESTED**

*[Signature]*  
NOTARY (Govt. of India)  
Neelam Sharma  
Advocate  
Sh. No. 165A, Gate No. 1  
Patala House Courts,  
New Delhi-110001  
(M) 9899408301

10 MAY 2024

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DELHI DEVELOPMENT AUTHORITY  
OFFICE OF SUPERINTENDING ENGINEER  
SOUTHERN CIVIL CIRCLE-2  
SECTOR D-3 & 4, VASANT KUNJ  
NEW DELHI-110070

No. F.6(13)2024/SCC-2/SZ/DDA/69

Date: 08/05/2024

**MINUTES OF MEETING**

Subject: - Compliance of order issued w.r.t. OA No. 17/2022 of Hon'ble NGT.

In reference to Hon'ble NGT order dated 12.01.2024, wherein Hon'ble tribunal directed the Vice Chairman, DDA, Commissioner(MCD), District Magistrate (South) Delhi and the Chief Executive Officer, DJB to depute officers for convening a meeting and considering all relevant aspects and proposing remedial measures regarding construction of STP and sewerage system connected to the same. Accordingly, a meeting was held in the office of Superintending Engineer/SCC-2, DDA with the officers of MCD, DJB & DPCC on 06.05.2024 at 15:00 hrs. The following officers attended the meeting: -

1. Pankaj Verma, SE/SCC-2, DDA
2. Pramod Meena, EE/SPD-1, DDA
3. H.S. Meena, EE (M)-III/NGZ, MCD
4. Sudhir Sehrawat, AE(C), DJB
5. Parveen Prashar, AE(C), DJB
6. Sachin Kumar, AE(C)/SPD-1, DDA
7. Sarim Zameer, JEE, DPCC
8. Monu Kaushik, JE(C)/M-III/NGZ, MCD

Following points were discussed during the meeting: -

1. DDA has issued letter vide no. LD/IL/0001/2022/GOVT/32-IL-III/1242 dated 15.01.2024 for allotment of land measuring 12208.57 Sqm to Delhi Jal Board at Kh. No. 1225/2, 1228/2, 1230/2 & partly 1231 at Rangpuri and Mahipalpur area under Bijwasan constituency (AC-36), Delhi for the construction of STP. During the meeting, the DJB officials have informed that the demanded requirement for payment has already been sent to higher authorities of DJB for approval. Once approved, payment for land will be done on priority. It was also informed by the DJB officials that after construction of STP, STP treated water will be used to maintain green areas in South Delhi, plantation and in water bodies.
2. It was particularly discussed that if any unclaimed C&D waste/malba found dumped, same may be disposed by land owning agency to MCD approved C&D waste sites at Sec-17, Dwarka & Bakkarwala.
3. Discharge of sewage water/polluted water from the unauthorized factory, if any from Tarachand Colony or K-Block, Mahipalpur will be checked by MCD and necessary penalty may also be imposed.

P.T.O.

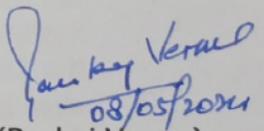
4. It was discussed that Irrigation & Flood Control Department, Delhi and DSIIDC are the concerned agencies for the unauthorized colony to develop roads and drains. Therefore, discharge of sewage from the unauthorized colony has to be checked by the concerned Deptts. I&FC and DSIIDC.  
In view of above, these agencies shall be made parties in the current matter for the effective solution to the discharge of sewage water.
5. Construction of the Septic tank has to be explored by the concerned departments i.e. I&FC and DSIIDC, so that further discharge of sewage can be checked effectively in the water-logged areas behind E-2, Vasant Kunj till construction of STP by the DJB.

Encl:- Attendance sheet.

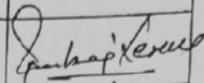
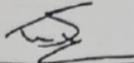
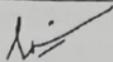
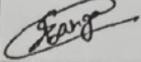
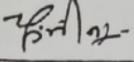
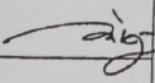
(Pankaj Verma)  
SE/SCC-2/SZ, DDA

Copy to:-

1. District Magistrate (South), M.B. Road, Saket, New Delhi- 110068 for information & necessary action please.
2. The Senior Environment Engineer, Delhi Pollution Control Committee, 4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006 for information & necessary action please.
3. The Chief Executive Officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi-110005 for information & necessary action please.
4. The Executive Engineer(C), DR-XIV, Delhi Jal Board, SFS Najafgarh, New Delhi-110043 for information & necessary action please.
5. The Commissioner (MCD), 9<sup>th</sup> Floor, Dr. SPM Civic Centre, Minto Marg, New Delhi-110002 for information & necessary action please.
6. Sub District Magistrate(Vasant Vihar), Palika Bhawan, Sector-13, R.K. Puram, New Delhi-110023 for information & necessary action please.
7. EE/SPD-1, DDA for information & necessary action.

  
(Pankaj Verma)  
SE/SCC-2/SZ, DDA

Sub:- Compliance of directions issued w.r.t. OA No. 17/2022 of Hon'ble NGT- Meeting.

S. No.	Name	Mobile No.	Signature
1.	PANKAJ YERMA, SE/NGT-2	9150885300	
2.	Pramod Meena ES/SPD/100	9258921284	
3.	Sudhir Behrouel <sup>DJB</sup> AE(C)	9650290909	
4.	PARVEEN PRASHAR <sup>DJS</sup> AE(C)	9650291384	
5.	Savim Zameer, JEE(DPLC)	9997970538	
6.	Sachin Kumar, AE(C)/SPD/100A	9555444236	
7.	H. S. meena, EE(M)-III/NGT	9719786839	
8.	Mona Kaulile, JE(EE(M)-III)/NGT		
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20.			

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**ELHI DEVELOPMENT AUTHORITY**  
**INSTITUTIONAL LAND BRANCH**  
**Room No.216, A-Block, 2<sup>nd</sup> Floor, Vikas Sadan, INA New Delhi**

E- 26524

F. LD/IL/0001/2022/GOVT/32-IL-III /1242

Dated: 15/01/2024

To

The Member (Dr)  
Delhi Jal Board, GNCTD,  
Varunalaya PH I, Jhandewalan,  
Karol Bagh,  
New Delhi-110005

Sub: - **Allotment of land measuring 12208.57 Sqm to Delhi Jal Board at Kh. No. Khasra No. 1225/2, 1228/2, 1230/2 & partly 1231 at Rangpuri and Mahipalpur area under Bijwasan Constituency (AC-36), Delhi for the construction of STP**

Sir,

With reference to letter No. DJB/EE(C)Dr-XIV/2023/4600-4605 dated 20.02.2023 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring **12208.57 Sqm** (on perpetual lease hold basis) **at Khasra No. 1225/2, 1228/2, 1230/2 & partly 1231, at Rangpuri and Mahipalpur area under Bijwasan Constituency (AC-36), Delhi for the construction of STP** on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

1. That the allottee **Delhi Jal Board** will be required to pay provisional premium of land measuring **12208.57 Sqm @ Rs. 708.55 Lakh per acre (Provisional)** with annual ground rent **2.5%** per annum of the total premium (Aggregate of the provisional land final premium) for the said land measuring **12208.57 Sqm**. Since the revision of these rates of land for FY 2022-24 is under consideration of the Central Govt., this premium and annual ground rent will be treated as provisional and will be subject to revision. The allottee shall thus have to pay the balance premium and ground rent for the aforesaid area of land from the date of allotment as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rule 1981, and within the time as and when demanded by DDA. The rates of land, determined by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- i. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- ii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
- iii. The allotted land shall be used for the purpose of **construction of STP only** and no other purpose whatsoever.
- iv. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.

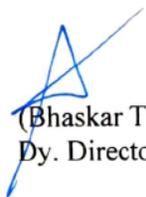
- v. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.
- a. PROVIDED that , in the event of the consent being given, the Lessor may impose such conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the un-earned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.
- b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
- vi. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
- vii. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
- viii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
- ix. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
- x. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to got himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.
4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
6. No property development permitted on the allotted land.
7. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.

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8. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for **Rs. 21,90,99,342/- (Rupees Twenty One Crore Ninety Lakh Ninety Nine Thousand Three Hundred Forty Two Only)** including Ground Rent Rs. 53,43,885/- + documentation charges Rs. 45/- in favour of DDA within 60 days from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

**Details of Demand**

1	Premium of land measuring 12208.57 Sqm @ Rs.708.55 Lacs per acre (Provisional)	:		Rs. 21,37,55,412 /-
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	:		Rs. 53,43,885/-
3	Documentation Charge	:		Rs. 45/-
			<b>Total</b>	<b>Rs. 21,90,99,342/-</b>

*O/c*   
(Bhaskar Tiwari)  
Dy. Director (IL)

Encl: **TSS Plan of the site.**

Copy to: -

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002-*With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan.*
2. Commissioner(LM) , DDA, Vikas Sadan, New Delhi-110023
3. Chief Engineer (SEZ), DDA, Vikas Minar, New Delhi-110002
4. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
5. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

  
15/01/2024  
(DA)

*O/c*   
Dy. Director (IL)  
DFA / 27198  
Version 1





Executive Engineer, SPD-1, DDA &lt;eespd1dda@gmail.com&gt;

## Providing details of STP already constructed behind E-2, Vasant Kunj in compliance of directions issued w.r.t. O.A No. 17/2022 by Hon'ble NGT.

4 messages

Executive Engineer, SPD-1, DDA &lt;eespd1dda@gmail.com&gt;

18 April 2024 at 06:46

To: "ddaed6@gmail.com" &lt;ddaed6@gmail.com&gt;

Cc: "Chief Engineer(SZ), DDA" &lt;cesz.dda@gmail.com&gt;, Rajender Kumar Goyal &lt;secc15szdda@gmail.com&gt;

**विषय :** Compliance of directions issued w.r.t. O.A No. 17/2022 of Hon'ble NGT.

In Context of the aforesaid subject, it is submitted that a case titled "**D.S. Kataria and Anr. Vs Govt. of NCT of Delhi and Ors**" vide **O.A. No. 17/2022** is pending before Hon'ble NGT, principal bench, New Delhi. The Case is related to sewage generated from unauthorized colonies being discharged in the land behind E-2, Vasant Kunj and thereby waterlogging the area. Accordingly, Hon'ble NGT in its last hearing dated 12.01.2024 directed DDA to file a separate affidavit mentioning the status of STP already constructed behind E-2, Vasant Kunj with all project details regarding the date of construction, cost of construction and present functional status etc. The STP behind E-2, Vasant Kunj falls under the jurisdiction of Electrical division. Therefore, it is requested to provide the afore-said details of the STP already constructed behind E-2, Vasant Kunj at the earliest so that the same can be submitted to the Hon'ble NGT by 10.05.2024 (Copy of order is attached for reference).

--  
**Thanks & Regards,**

**Executive Engineer,**

SPD-1, DDA, DDA Office Complex,

Nelson Mandela Road, Vasant Kunj,

New Delhi -110070

Ph. 011-26122318

email ID: - [eespd1dda@gmail.com](mailto:eespd1dda@gmail.com)

Please consider Environment before printing this page

**Note :** The previous email ID of this offices i.e. [eesmd2dda@gmail.com](mailto:eesmd2dda@gmail.com), [eeswd4@yahoo.com](mailto:eeswd4@yahoo.com), [ddased7@gmail.com](mailto:ddased7@gmail.com), [eed7sz@gmail.com](mailto:eed7sz@gmail.com), [eesmd3sz.dda@gmail.com](mailto:eesmd3sz.dda@gmail.com) has been closed.

**Circular 228.pdf**  
166K

Executive Engineer, SPD-1, DDA &lt;eespd1dda@gmail.com&gt;

24 April 2024 at 17:54

To: "ddaed6@gmail.com" &lt;ddaed6@gmail.com&gt;

Cc: "Chief Engineer(SZ), DDA" &lt;cesz.dda@gmail.com&gt;, Rajender Kumar Goyal &lt;secc15szdda@gmail.com&gt;

In reference to trailing mail, it is submitted that requisite details of STP already constructed behind E-2, Vasant Kunj are still awaited. It is pertinent to mention here that the details have to be further submitted in Hon'ble NGT by 10.05.2024. A Separate affidavit has to be filed in the Hon'ble tribunal in this regard.

Therefore, it is once again requested to provide the requisite details of STP for further submission to the Hon'ble tribunal at the earliest.

[Quoted text hidden]

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Executive Engineer, SPD-1, DDA &lt;eespd1dda@gmail.com&gt;

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**Providing details of STP already constructed behind E-2, Vasant Kunj in compliance of directions issued w.r.t. O.A No. 17/2022 by Hon'ble NGT.**

---

**EXECUTIVE ENGINEER ELECTRICAL DIV 6** <ddaed6@gmail.com>

29 April 2024 at 13:29

To: "Executive Engineer, SPD-1, DDA" &lt;eespd1dda@gmail.com&gt;

Respected Sir,

With respect to the above mail it is to inform you that the work of construction of STP was done by the civil wing. Hence date and cost of construction of STP is not available in this office. Presently STP at E2 is Fully operational and is in working order. This is for your kind information and necessary action please.

--

दिल्ली विकास प्राधिकरण,

अधिशाली अभियंता, विद्युत खण्ड-6,

वसंत कुञ्ज, ऑफिस काम्प्लेक्स,

नेल्सन मंडेला मार्ग, नई दिल्ली-110070

Tele:011 26139532(O), E.mail:ddaed6@gmail.com

[Quoted text hidden]



# DELHI HIGH COURT

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## HIGH COURT OF DELHI

Case No : W.P.(C)-11464/2015

Date of Filing : 08-dec-2015

CNR No. : DLHC010004912015

Date of Registration : 09-dec-2015

Status : PENDING

**DAYA SINGH**

Vs.

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI & ORS**

Filing Advocate : V.K. SHAILENDRA

Subject 1 : Other land acquisition matters

[Filing Details](#)[Listing Details](#)

Srl.No.	Date	Details of listing
1	<a href="#">14-05-2024</a>	TO BE LISTED IN COURT NO.249 (Sitting Court - 38 )
2	<a href="#">28-02-2024</a>	LISTED IN COURT NO.249 (Sitting Court - 38 )
3	<a href="#">05-10-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
4	<a href="#">20-07-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 09 )
5	<a href="#">11-05-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
6	<a href="#">20-02-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
7	<a href="#">14-11-2022</a>	LISTED IN COURT NO.205
8	<a href="#">17-08-2022</a>	LISTED IN COURT NO.205
9	<a href="#">17-08-2017</a>	LISTED IN COURT NO.3
10	<a href="#">31-07-2017</a>	LISTED IN COURT NO.3
11	<a href="#">06-02-2017</a>	LISTED IN COURT NO.3
12	<a href="#">19-07-2016</a>	LISTED IN COURT NO.3
13	<a href="#">11-12-2015</a>	LISTED IN COURT NO.2

Delhi High Court, Friday , 10-May-2024

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## Case Number

Diary Number

Case Number

Aor Code

Party Name

Court

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DIARY NO. - 38637/2019

AMIT GOEL VS. UNION OF INDIA

Case Details	
Diary Number	<b>38637/2019</b> Filed on 24-10-2019 12:00 AM [ <b>SECTION: XIV-A</b> ] <b>PENDING</b>
Case Number	C.A. No. 005161 / 2022 Registered on 28-07-2022 SLP(C) No. 015601 - / 2020 Registered on 18-12-2020 (Verified On 09-12-2020)
Present/Last Listed On	<b>21-02-2024</b> [ <b>HON'BLE MR. JUSTICE M.M. SUNDRESH and HON'BLE MR. JUSTICE S.V.N. BHATTI</b> ]
Status/Stage	<b>Pending (Final Hearing) List After (Weeks) (2)-Ord dt:21-02-2024</b>
Admitted	[ <b>ADMITTED ON : 28-07-2022</b> ]
Category	0501-Land Acquisition & Requisition Matters : Matters challenging the acquisition proceedings
Petitioner(s)	1 AMIT GOEL
Respondent(s)	1 UNION OF INDIA 2 DELHI DEVELOPMENT AUTHORITY
Pet. Advocate(s)	GAGAN GUPTA
Resp. Advocate(s)	NITIN MISHRA[R-2]

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## Case Number

Diary Number

Case Number

Aor Code

Party Name

Court

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DIARY NO. - 38634/2019

RENU GOEL VS. UNION OF INDIA

Case Details	
Diary Number	<b>38634/2019</b> Filed on 24-10-2019 12:00 AM [ <b>SECTION: XIV-A</b> ] <b>PENDING</b>
Case Number	C.A. No. 005160 / 2022 Registered on 28-07-2022 SLP(C) No. 014253 - / 2020 Registered on 25-11-2020 (Verified On 16-11-2020)
Present/Last Listed On	<b>21-02-2024 [HON'BLE MR. JUSTICE M.M. SUNDRESH and HON'BLE MR. JUSTICE S.V.N. BHATTI]</b>
Status/Stage	<b>Pending (Final Hearing) List After (Weeks) (2)-Ord dt:21-02-2024</b>
Admitted	<b>[ADMITTED ON : 28-07-2022]</b>
Category	0501-Land Acquisition & Requisition Matters : Matters challenging the acquisition proceedings
Petitioner(s)	1 RENU GOEL
Respondent(s)	1 UNION OF INDIA 2 DELHI DEVELOPMENT AUTHORITY
Pet. Advocate(s)	GAGAN GUPTA
Resp. Advocate(s)	ATUL KUMAR[R-1] MALVIKA KAPILA[R-2]

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## HIGH COURT OF DELHI

Case No : W.P.(C)-163/2016

Date of Filing : 06-jan-2016

CNR No. : DLHC010086062016

Date of Registration : 07-jan-2016

Status : PENDING

**AMRITPAL SINGH RANDHAWA**

Vs.

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI & ORS**

Filing Advocate : VINAY K SHAILENDRA, WORTHING KASAR

Subject 1 : Other land acquisition matters

[Filing Details](#)[Listing Details](#)

Srl.No.	Date	Details of listing
1	<a href="#">14-05-2024</a>	TO BE LISTED IN COURT NO.249 (Sitting Court - 38 )
2	<a href="#">28-02-2024</a>	LISTED IN COURT NO.249 (Sitting Court - 38 )
3	<a href="#">05-10-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
4	<a href="#">20-07-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 09 )
5	<a href="#">11-05-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
6	<a href="#">20-02-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
7	<a href="#">14-11-2022</a>	LISTED IN COURT NO.205
8	<a href="#">17-08-2022</a>	LISTED IN COURT NO.205
9	<a href="#">27-04-2022</a>	LISTED IN COURT NO.244
10	<a href="#">07-03-2022</a>	LISTED IN COURT NO.2
11	<a href="#">17-01-2022</a>	LISTED IN COURT NO.2
12	<a href="#">25-11-2021</a>	LISTED IN COURT NO.2
13	<a href="#">27-09-2021</a>	LISTED IN COURT NO.2
14	<a href="#">10-08-2021</a>	LISTED IN COURT NO.4
15	<a href="#">27-05-2021</a>	LISTED IN COURT NO.4
16	<a href="#">08-04-2021</a>	LISTED IN COURT NO.37
17	<a href="#">15-02-2021</a>	LISTED IN COURT NO.37
18	<a href="#">15-12-2020</a>	LISTED IN COURT NO.4
19	<a href="#">09-10-2020</a>	LISTED IN COURT NO.4
20	<a href="#">25-03-2020</a>	LISTED IN COURT NO.6

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- 21 [27-08-2019](#) LISTED IN COURT NO.33
- 22 [16-04-2019](#) LISTED IN COURT NO.3
- 23 [27-11-2018](#) LISTED IN COURT NO.3
- 24 [28-08-2018](#) LISTED IN COURT NO.3
- 25 [21-05-2018](#) LISTED IN COURT NO.3
- 26 [19-03-2018](#) LISTED IN COURT NO.42
- 27 [23-02-2018](#) LISTED IN COURT NO.24
- 28 [18-12-2017](#) LISTED IN COURT NO.38
- 29 [28-08-2017](#) LISTED IN COURT NO.37 (Sitting Court - ROOM NO.101-A,AT 11.00AM )
- 30 [21-02-2017](#) LISTED IN COURT NO.2
- 31 [09-08-2016](#) LISTED IN COURT NO.3
- 32 [11-01-2016](#) LISTED IN COURT NO.3

Delhi High Court, Friday , 10-May-2024

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## HIGH COURT OF DELHI

Case No : W.P.(C)-164/2016

Date of Filing : 06-jan-2016

CNR No. : DLHC010086092016

Date of Registration : 07-jan-2016

Status : PENDING

**NEENA GOEL**

Vs.

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI & ORS**

Filing Advocate : VINAY K SHAILENDRA, WORTHING KASAR

**Subject 1 :** Challenge to notification under Section 4 of the Land Acquisition Act**Subject2 :** Challenge to notification under Section 6 of the Land Acquisition Act[Filing Details](#)[Listing Details](#)

Srl.No.	Date	Details of listing
1	<a href="#">14-05-2024</a>	TO BE LISTED IN COURT NO.249 (Sitting Court - 38 )
2	<a href="#">28-02-2024</a>	LISTED IN COURT NO.249 (Sitting Court - 38 )
3	<a href="#">05-10-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
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5	<a href="#">11-05-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
6	<a href="#">20-02-2023</a>	LISTED IN COURT NO.263 (Sitting Court - 04 )
7	<a href="#">14-11-2022</a>	LISTED IN COURT NO.205
8	<a href="#">17-08-2022</a>	LISTED IN COURT NO.205
9	<a href="#">27-04-2022</a>	LISTED IN COURT NO.244
10	<a href="#">07-03-2022</a>	LISTED IN COURT NO.2
11	<a href="#">17-01-2022</a>	LISTED IN COURT NO.2
12	<a href="#">25-11-2021</a>	LISTED IN COURT NO.2
13	<a href="#">27-09-2021</a>	LISTED IN COURT NO.2
14	<a href="#">10-08-2021</a>	LISTED IN COURT NO.4
15	<a href="#">27-05-2021</a>	LISTED IN COURT NO.4
16	<a href="#">08-04-2021</a>	LISTED IN COURT NO.37
17	<a href="#">15-02-2021</a>	LISTED IN COURT NO.37
18	<a href="#">15-12-2020</a>	LISTED IN COURT NO.4
19	<a href="#">09-10-2020</a>	LISTED IN COURT NO.4

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20	<a href="#">25-03-2020</a>	LISTED IN COURT NO.6
21	<a href="#">27-08-2019</a>	LISTED IN COURT NO.33
22	<a href="#">16-04-2019</a>	LISTED IN COURT NO.3
23	<a href="#">27-11-2018</a>	LISTED IN COURT NO.3
24	<a href="#">28-08-2018</a>	LISTED IN COURT NO.3
25	<a href="#">21-05-2018</a>	LISTED IN COURT NO.3
26	<a href="#">19-03-2018</a>	LISTED IN COURT NO.42
27	<a href="#">16-02-2018</a>	LISTED IN COURT NO.24
28	<a href="#">19-12-2017</a>	LISTED IN COURT NO.38
29	<a href="#">28-08-2017</a>	LISTED IN COURT NO.37 (Sitting Court - ROOM NO.101-A,AT 11.00AM )
30	<a href="#">21-02-2017</a>	LISTED IN COURT NO.2
31	<a href="#">09-08-2016</a>	LISTED IN COURT NO.3
32	<a href="#">11-01-2016</a>	LISTED IN COURT NO.3

Delhi High Court, Friday , 10-May-2024

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE EXECUTIVE ENGINEER  
SOUTHERN PROJECT DIVISION -1, DDA  
DDA OFFICE COMPLEX, VASANT KUNJ,  
NEW DELHI -110070  
EMAIL :- eespd1dda@gmail.com  
PHONE NO. 011-26122318



दिल्ली विकास प्राधिकरण,  
अधिशासी अभियंता, SPD-1  
दि० वि० प्रा०, दि० वि० प्रा० कार्यालय परिसर,  
नेल्सन मंडेला रोड, नई दिल्ली -७०  
ई मेल:- eespd1dda@gmail.com  
दूरभाष संख्या : 011-26122318

क्रमांक: F1(II)AE-II/SPD-1/DDA/2024-25/377

दिनांक: 27-4-2024

सेवा में,

✓ The Senior Environmental Engineer

Delhi Pollution Control Committee  
4<sup>th</sup> & 5<sup>th</sup> Floor, ISBT Building,  
Kashmere Gate, Delhi-110006.

विषय : Compliance of directions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 and u/s 5 of Environmental (Protection) Act, 1986 read with solid Waste Management Rules, 2016 as amended till date issued vide F No. DPCC/CMC-IV/OA-17/2022/673-677 dt. 28.04.2022 in the matter of OA-17/2022 "D.S. Kataria & Ors Vs GNCTD".

संदर्भ : (i) Letter No. DPCC/CMC-IV/2023-24/157-159, dated 09.05.2023.  
(ii) Letter No. DPCC/CMC-IV/2023-24/2320-2321, dated 07.11.2023.

In context of aforesaid subject & reference, it is submitted that DDA has fairly implemented all the instructions/directions as issued by Hon'ble NGT & DPCC from time to time. The detailed compliance report in respect of the necessary directions issued by Hon'ble NGT in the matter of "D S Kataria & Ors Vs GNCTD" vide OA No. 17/2022 is as follows: -

1. DDA has already constructed RCC wall to stop the seepage of water in the Society located at E-2, Vasant Kunj, New Delhi-110070 and cleaning of water-logged area is also being taken by DDA from time-to-time. (Before and after cleaning photographs of the water-logged area is attached for reference, please).
2. DDA took necessary steps to remove the garbage/general waste dumped illegally from the site. All the boundary walls situated around the area has been repaired by the DDA (Photographs attached). Also, Guards have been deployed by the DDA to check the illegal dumping of the garbage/general waste in the future.

It is pertinent to mention here that, the compliance report regarding the afore-said measures taken by DDA has already been filed with the Hon'ble NGT.

Submitted Please.

  
27/04/24  
अधिशासी अभियंता,  
दक्षिणी परियोजना खंड -1  
दि० वि० प्रा०, वसंत कुंज

प्रतिलिपि :-

1. अधीक्षण अभियंता, दक्षिणी असैनिक परिमंडल -2, दि० वि० प्रा० को कृपया सूचनार्थ हेतु।
2. सहायक अभियंता-II, दक्षिणी परियोजना खंड -1, दि० वि० प्रा० को अनुसरण हेतु।
3. रक्षक मिसिल प्रतिलिपि।
4. कार्यालय प्रतिलिपि।

अधिशासी अभियंता,  
दक्षिणी परियोजना खंड -1  
दि० वि० प्रा०, वसंत कुंज